



2026:AHC:163554

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 27096 of 2026

Bhoora @ Bhoora Chaman

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Adarsh Srivastava, Reena Pal
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Sri Ankit Agarwal, Advocate filed his power on behalf of the informant, which is taken on record.
2. Supplementary affidavit filed today on behalf of the applicant is also taken on record.
3. Heard Sri Adarsh Srivastava, learned counsel for the applicant; Sri Ankit Agarwal, learned counsel for the informant and Sri Rajiv Dhar Dwivedi, learned AGA for the State-respondent.
4. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 241 of 2026, under Sections 103(1), 238 and 61(2) BNS, Police Station Kotwali Dehat, District Bulandshahr, during pendency of the trial in the court below.
5. Learned counsel for the applicant submitted that it is a case of circumstantial evidence and applicant was not named in the FIR but during investigation he has been made accused on the ground that from the CCTV footage it reflects, he alongwith two others were roaming with the deceased in separate motorcycle and except this evidence, there is no other evidence against the applicant on record.
6. He further submitted that merely on the basis of above evidence in the absence of any other corroborative evidence, prima facie, it cannot be said that applicant committed the murder of the deceased.
7. He further submitted that applicant is having no criminal history and he is

in jail in the present matter since 14.6.2026.

8. Per contra, learned AGA as well as learned counsel for the informant opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. It is a case of circumstantial evidence and applicant was not named in the FIR but during investigation he has been made accused in the present case on the ground that from CCTV footage it reflects, applicant in separate motorcycle alongwith other accused was roaming with the deceased and except this, there is no other evidence against the applicant on record.

11. This Court finds merit in the argument advanced by learned counsel for the applicant that in absence of any corroborative evidence merely on the basis of above evidence, prima facie, it cannot be said that applicant committed the murder of the deceased.

12. Further, applicant is having no criminal history and he is in jail in the present matter since 14.6.2025.

13. Therefore, considering the facts and circumstances of the case, discussed above, in my view, applicant is entitled to be released on bail.

14. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

15. Let the applicant-**Bhoora @ Bhoora Chaman**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

16. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

17. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 5, 2026
Ankita

(Sameer Jain,J.)